

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 4444
(To be answered on the 22nd March 2018)**

Civilian Use of Drones

4444. SHRI SHIVKUMAR UDASI

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government proposes to allow civilian use of drones in the country;
- (b) if so, the details thereof along with the guidelines issued for the purpose;
- (c) whether the Railways and Army also propose to deploy drones to enhance safety and if so, the details thereof; and
- (d) whether the Government has assessed the safety and security issues involved before allowing civilian use of drones and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

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- (a) & (b) The Aircraft Rules, 1937 have been amended to include Remotely Piloted Aircraft System (RPAS), which is a sub-set of the Unmanned Aircraft System commonly known as UAS or drone. On 1st November, 2017, a draft Civil Aviation Requirement (CAR) on civil use of RPAS was uploaded on DGCA website for public comments. Many comments have been received and are being reviewed for finalization of CAR. After the approval of competent authority, the CAR on RPAS will be published on DGCA website. Until then, the public notice dated 7th October, 2014 restricting non-Government agencies, organisations and individuals from launching civil UAS will be effective.
- (c) No such information is available with this Ministry.
- (d) Views and comments from various Government organisations, which include MHA, MoD, IAF, CISF, Indian Coast Guard, DoT, AAI and IB have been obtained before allowing civilian use of drones.
